



**Central Administrative Tribunal
Principal Bench, New Delhi**

**MA No.2767/2020 in RA No.95/2020
in OA No.2917/2018**

Today this the 14th day of June, 2021

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Navanita Chowdhury
Aged about 62 years
W/o Mr. Tapas Chowdhary
R/o K-2056, CR Park, IInd Floor
New Delhi-110019
Retired PGT from Sarvodaya Kanya Vidyalaya
Chirag Delhi, Soami Nagar
New Delhi-17.

....Applicant

(By Advocate: Mr. Ranjit Sharma)

Versus

1. Govt. of NCT Delhi
Through the Principal Secretary
Department of Education
At the Old Secretariat
Delhi-54.
2. Director of Education
Govt. of N.C.T. Delhi
Old Secretariat, Delhi-54.

...Respondents

(By Advocate: Ms. Esha Mazumdar)

Order (Oral)**Justice L. Narasimha Reddy****M.A. No.2767/2020**

This Application is filed seeking condonation of delay in filing the Review Application No.95/2020.

2. It is stated that the review could not be filed within time on account of the pandemic.

3. After hearing learned counsel for the parties, we are satisfied with the reasons mentioned in the MA. The delay is accordingly condoned. MA is allowed.

R.A.No.95/2020

4. This Review Application is filed with a prayer to review the Order dated 12.03.2020 passed by this Tribunal in OA No.2917/2018. The subject matter of the OA was the re-employment of the applicant after retirement. The case of the applicant was that she was not considered by stating that her performance, while in service, was not satisfactory. Assuming that the reason given by the respondents is not correct, the fact remains that the entire scheme of re-engagement of the retired teachers was disbanded in the recent past. Further, in several matters, we held that no retired employee has a right to be considered for re-employment.

Item No.16

5. We do not find any merit in the RA, it is accordingly dismissed. No costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/vb/ns/sd